

**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF D. B. GROUP INDIA PRIVATE LIMITED.

1.	Name of corporate debtor	D. B. GROUP INDIA PRIVATE LIMITED.
2.	Date of incorporation of corporate debtor	09/01/2006
3.	Authority under which corporate debtor is incorporated/registered	RoC, Maharashtra, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63000MH2006PTC158759.
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd.Office Regd Office.: 5th Floor, Sangeet Plaza, Marol Maroshi Road, Opp. Marol Fire Stataion, Andheri (East), Mumbai - 400059
6.	Insolvency commencement date in respect of corporate debtor	Date of Order :- 23 rd September, 2022 Date of Intimation to IRP:- 26 th September, 2022
7.	Estimated date of closure of insolvency resolution process	180 days from the Insolvency Commencement date i.e. 22 nd MARCH, 2023.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	PANKAJ RAMANDAS MAJITHIA IBBI/IPA-001/IP-P00452/2017-2018/10795
9.	Address and email of the interim resolution professional, as registered with the Board.	Address: Suite No. 301304,Metro Avenue, Parera Lane, Near WEH Metro Station, Andheri East ,Mumbai City,Maharashtra 400099 Email: cirp.dbgroupindia@gmail.com pankaj@pcpl.net.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Suite No. 301304,Metro Avenue, Parera Lane, Near WEH Metro Station, Andheri East ,Mumbai City,Maharashtra 400099 Email: cirp.dbgroupindia@gmail.com pankaj@pcpl.net.in
11.	Last date of submission of claims	11 th OCTOBER, 2022.
12.	Classes of creditors, if any, under clause (b) of sub- section (6a) of section 21, ascertained by the interim resolution professional	NA
13.	Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	NA

14.	(a) Relevant forms and Details of authorized representatives are available at	NA
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Notice is hereby given that National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process against the **D. B. Group India Private Limited**. on 23.09.2022

The creditors of **D. B. Group India Private Limited** are hereby called upon to submit a proof of their claims, on or before **11.10.2022** to the interim resolution professional at the address mentioned against item 9.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or by electronic means. The proof of claims is to be submitted as per following specified forms:-

- Form B- Claims by Operational Creditors
- Form C- Claims by Financial Creditors
- Form D- Claims by Workmen & Employees
- Form E- Claims by Authorized Representative of Workmen & Employees
- Form F- Claims by Creditors (Other than Financial Creditors and Operational Creditors)

In order to get a copy of the form, you may download the above mentioned forms in the website www.ibbi.gov.in.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27.09.2022

Place: Mumbai




(PANKAJ RAMANDAS MAJITHIA)
Interim Resolution Professional